

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 37

C.P. (IB)/1215(MB)2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.03.2024**

NAME OF THE PARTIES: **ENCORE ASSET RECONSTRUCTION COMPANY
PRIVATE LIMITED**

V/S

**D S KULKARNI & COMPANY THROUGH ITS
PARTNERS MR. DEEPAK S. KULKARNI AND
MRS. HEMANTI D. KULKARNI**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Radhika Kalrra, Advocate i/b Optimus Legal appeared for the Petitioner.
2. Mr. Yash Jariwala, Advocate appeared for the RP.
3. CA Ankit Pitti on behalf of Respondents.
4. IA contending RP report is yet to be numbered.
5. Copy of the report has already been served to the Personal Guarantor and Financial Creditor.
6. List this matter on **08.04.2024** for further consideration.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Sapna